HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY ,THE EIGHTEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 21357 OF 2024

Between:

Sri.Maram Harsha Vardhan Reddy, S/o. BikshamReddy, aged 55 years, R/o. H.No.5-1-627/1, Flat No. G2, Vinayak Nivas, Kaviraj Nagar, Road No. 1, Khammam District.

AND **...PETITIONER**

1. The State of Telangana, Represented by the Principal Secretary, ,Mines and Minerals Department, State Secretariat Complex, Hyderabad
2. The Engineer in Chief, Roads and Buildings Department Hyderabad, Telangana.
3. The Superintending Engineer, Roads and Buildings Department, Circle-Nalgonda.
4. The Executive Engineer, Roads and Buildings Department, Nalgonda.
5. The Executive Engineer, Roads and Buildings Department, Suryapet
6. Pay Accounts Officer, Nalgonda.
7. Assistant Pay Accounts Officer, Suryapet.
8. Director of Works Accounts, Telangana State, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus, or any other appropriate writ, order or direction, declaring the action of the respondents in contemplating to deduct permit fee stipulated under G.O. Ms. No. 21 dated 31-03-2022 from the bills payable to the petitioner company in relation to the works being executed by the petitioner company vide 1) Agreement No.81/2022-2023 dated 15-03-2023, 2) Agreement No.82/2022-2023 dated 15-03-2023, 3) Agreement No.33/2023-2024 dated 27-05-2023, 4) Agreement No.37/2023-2024 dated 05-06-2023, 5) Agreement No.79/2023-2024 dated 22-09-2023, 6) Agreement No.94/2023-2024

dated 12-12-2023 and 7) Agreement No.21/2024- 2025 dated 15-07-2024 under respondent Nos.3 as illegal, arbitrary and contrary the terms and conditions of the respective agreements and further direct the respondents not to deduct any amounts titled as Permit Fee vide GO Ms.21 dated 31-03-2022 from the Bills payable to the petitioner company by the respondents under the respective agreements

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant interim directions restraining the Respondents from making any deductions towards purported Permit Fee from Running Bills arising out execution of work pursuant to the vide 1) Agreement No.81/2022-2023 dated 15-03-2023, 2) Agreement No.82/2022-2023 dated 15-03-2023, 3) Agreement No.33/2023-2024 dated 27-05-2023, 4) Agreement No.37/2023-2024 dated 05-06-2023, 5) Agreement No.79/2023-2024 dated 22-09-2023, 6) Agreement No.94/2023-2024 dated 12-12-2023 and 7) Agreement No.21/2024-2025 dated 15-07-2024under respondent Nos.3 awarded in favour of the Petitioner company

Counsel for the Petitioner: SRI. LINGAMPELLY RAVINDER

Counsel for the Respondent No.1: GP FOR MINES AND GEOLOGY

Counsel for the Respondent Nos. 2to5: GP FOR ROADS AND BUILDINGS

Counsel for the Respondent Nos. 6to8: GP FOR FINANCE

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.21357 OF 2024

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri L.Ravinder, learned counsel appearing for the petitioner filed a letter dated 13.02.2025 seeking permission of this Court to withdraw the Writ Petition.

2. In view of the aforesaid letter, this Writ Petition is listed under the caption "for withdrawal".

3. Permission as sought for is accorded.

4. Accordingly, this Writ Petition is dismissed as withdrawn. No costs.

As a sequel, miscellaneous petitions pending, if any, shall stand closed.

SD/- K. AMMAJI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,
1. The Principal Secretary, ,Mines and Minerals Department, State Secretariat Complex, T.S.,Hyderabad
2. The Engineer in Chief, Roads and Buildings Department Hyderabad, Telangana.
3. The Superintending Engineer, Roads and Buildings Department, Circle-Nalgonda.
4. The Executive Engineer, Roads and Buildings Department, Nalgonda.
5. The Executive Engineer, Roads and Buildings Department, Suryapet
6. Pay Accounts Officer, Nalgonda.
7. The Assistant Pay Accounts Officer, Suryapet.
8. The Director of Works Accounts, Telangana State, Hyderabad
9. One CC to SRI. LINGAMPELLY RAVINDER, Advocate [OPUC]
10. Two CCs to GP FOR MINES AND GEOLOGY ,High Court for the State of Telangana at Hyderabad [OUT]
11. Two CCs to GP FOR FINANCE, High Court for the State of Telangana, at Hyderabad [OUT]
12. Two CCs to GP FOR ROADS AND BUILDINGS, High Court for the State of Telangana, at Hyderabad [OUT]
13. Two CD Copies

B.M

HIGH COURT

DATED:18/02/2025



ORDER

WP.No.21357 of 2024

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

18/3/2025